

keep to AH/IR

on 28/11/94

Ganwad
28/11/94

Dy. Registrar

28/11/1994.

None present.

There is dislocation of transport
because of Maharashtra Bandh.

put up for A.H. on 5/12/1994.

(D.C. VERMA)
M(J)

(M.R. KOLHATKAR)
M(A)

Dated 5-12-94

Sh. U.M. Joshi, Counsel for
the applicant.

Issue notice to the respondents
to file reply within four weeks.

List the case on 16/1-95
for admission hearing.

Notices are

Served to Respondents

on 12-12-94

W

M.P. No 55/95

for Amendment

heard on 16/1/95

13/1

M.R. Kolhatkar

(M.R. Kolhatkar)

M(A)

Dated: 16/1-95

Applicant by Shri D.V. Gargal.

Respondents by Shri S.S. Karkera for Shri
P.M. Pradhan.

M.P. No 55/95 for amendment is
allowed. OA be amended accordingly
within 4 weeks.

Respondents to file reply to the
amended OA within four weeks.

The matter be listed for
admission on 24-2-95.

(P.P. Srivastava) M(A)

(M.S. Deshpande) M(A)

(2)

Dt 24.2.95 (Sl-no. 4)

Shri. D.V. Gangal for
the applicant.

Shri. S.S. Karkera for
Shri. P.M. Pradhan for
the respondents.

Shri. Gangal requests for
time to carry-out
amendment. Amendment
be carried-out within
a week.

Reply within 3 weeks.

For A/H on 31/3/95.

M/R Kolhatkar

(M.R. Kolhatkar)

M(A).

J.

(M.S. Deshpande)
V/c.

31.3.95

Sl. no. 3

Recd reply on behalf
of Resp 1 to 3 on 30/3/95.

30/3

Applicant by Shri D.V. Gangal.
Respondent by Shri. S.S.
Karkera.

ADM IT. Reply has already
been filed. Rejoinder if
any within 3 weeks.

Matter be listed before
the Registrar for completion
of pleadings on 6/6/95
and then be placed in
the sine-die list.

(P.P. Srivastava)
M(A)

J.

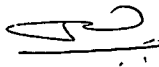
(M.S. Deshpande)
V/c.

OA 1274/94


Dated: 6.6.95

Shri U.M. Joshi, counsel
for the applicant. Shri S.S.
Karkera for Shri P.M. Pradhan
counsel for the respondents.

Reply has already been
filed and time was granted to file
rejoinder. The same has not been
filed so far. Matter be remitted
in Sine-die list. At the time of
final hearing notice be issued
to the applicant and to the
respondents. Rejoinder if any
be filed during the course of this
month.

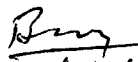

Dy. Registrar.

Recd rejoinder from applicant
on 30/6/95.


3/7

P.T.

The matter taken out
from Sine-die-list
R/o for F.H. on 26.3.98.
Issue Notice to
counsel for applicant
& respondents.


25/11/98
JH

Notices issued to
Applicant/Respondents on
10.2.98

18/12/98

Notice dt 10-2-98
Served on applicant
on 18-12-98



Letter recd. from
applicant reg. withdrawing
the O.A. is put up herewith
ph.

2
16/3

5

26-3-98

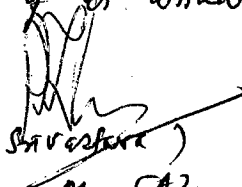
Mr. U-G Joshi Adv. for the applicant.


Mr. Kerkare Adv. for Mr. P.M. Pradhan. Adv.

Applicant has filed his written request & prayed for withdrawal of this O.A.


Counsel from both sides have no objection for the withdrawal of this O.A.

Original application is therefore disposed of as withdrawn.


C.P.P. Sarvare
M (A)


(R.G. Verdyamthe)
V.C.

Order/Judgement despatched
to Applicant/Respondent (s)
on 27/4/98


13/04/98